



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No.422 of 2023

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
PS-Girwan, Tahsil Naraini, District-Banda.

.....Applicant

Versus

Safdar Ali, S/o Late Farzand Ali, aged 58 years, Resident of Khuti
Chauraha, Aliganj Banda (UP)

.....Respondent

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT on updated
action report filed by Director General of Mines and Safety in
compliance of the order dated 08.02.2024.**

I, Safdar Ali, S/o Late Farzand Ali, aged 58 years, Resident of
Khuti Chauraha, Aliganj Banda (UP), the deponent do hereby solemnly
affirm and State on oath as under :-

1. That the deponent is the permanent resident of Khuti Chauraha,
Aliganj Banda (UP) and Carrying on the business of minerals
and having a leased area of mining 2 acres situated at Gata
no.2450 khand no.3 village Jarar, Tehsil Naraini, District Banda
(UP).

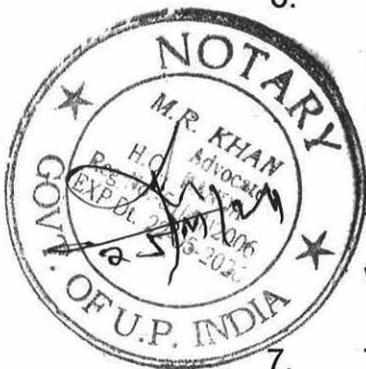
That the answering respondent has already filed a detailed reply
dated 06.12.2023 before this Hon'ble Tribunal in the present
original application and is on record.

3. That the answering respondent after the grant of letter of intent
has applied for grant of environmental clearance by the State
Level Impact Assessment Authority (SEIAA), which was granted
on 05.10.2020 after compliance of the mandatory provision for
public hearing in which neither the complainant nor anybody has
complained regarding the allegations as leveled under the letter
petition dated 12.03.2023. A true copy of the environmental



clearance dated 05.10.2020 is being filed annexed herewith as **Annexure No.1** to this affidavit.

4. That it is also worthwhile to mention herein that the answering respondent has also been provided with a approved mining plan as per the mandatory legal requirement and after which only, the mining lease deed dated 09.11.2020 has been executed. The approved mining plan itself provides for use of one excavator and 6 trippers. A true copy of the approved mining plan is being annexed herewith and marked as **Annexure No. 2.**
5. That it is worthwhile to mention herein that by way of order dated 11.03.2024, the District Officer/Collector has reduced the leased area of the answering respondent by 0.25 hectare and the answering respondent is now having a reduced leased area of 1.75 hectare of mining operations left wherein no human habitat and no human habitant is said to have been found, within the leased area of the respondent. A true copy of the order dated 11.03.2024 is being filed herewith and marked as **Annexure No.3** to this affidavit.
6. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no stone pieces were found in agricultural field and human habitant and no wildlife was found near the leased area of the answering respondent.
7. That it is relevant to submit herein that the lease deed of the answering respondent has been given under U.P. Minor Mineral Concession Rules, 1963 which has been superseded by the Uttar Pradesh Minor Minerals Concession Rules, 2021 which



have been framed under the powers conferred under 15(1) of the Mines and Minerals Regulations and Development Act, 1957.

8. That it is relevant to submit herein that the mining lease of the answering respondent is a Minor Mineral which is governed by the provisions of the Mines and Mineral Regulation and Development Act, 1957 read with the U.P. Minor Mineral Concession Rules, 1963 subsequently superseded by the U.P. Minor Mineral Concession Rules, 2021.
9. That Rule 42(e) of the U.P. Minor Mineral Concession Rules, 2021 provides for and is enumerated below:-

(e) no mining operation shall be carried on at or to any point within a distance 50 metres from any railway line except with the previous written permission of the Railway Administration concern, or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site except with the previous written permission of the District Officer or any other officer authorised by the State Government in this behalf and otherwise than in accordance with such instructions and conditions either general or special, which may be attached to such permission. The said distance of 50 metres shall be measured in case of railway, reservoir, canal or road horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and in case of a building horizontally from plinth thereof: Provided that the distance in the case of a village road shall be 10 metres from the outer edge of the cutting; and

Explanation: For the purpose of this sub-rule, the expression 'public road', shall mean a road which has been constructed after being artificially surfaced as distinct from a track resulting from repeated use, and 'village road' will include any track shown in the revenue record as village road;

10. That as per Rule 42(e) of U.P. Minor Mineral Concession Rules, 2021 there is a restriction within 50 meters of any human habitation and after the order dated 11.03.2024 there is no



human habitation or any human being is found to have been residing within 50 meters of the leased area.

11. That the answering respondent is also having a no objection certificate from the U.P. State Pollution Board (UPPCB) dated 20.04.2023. A true copy of the no objection certificate issued by U.P. State Pollution Board (UPPCB) dated 20.04.2023 is being filed annexed herewith as **Annexure No.4** to this affidavit.
12. That the answering respondent is also having a Director General of Mines and Safety permission dated 27.04.2023, it is also worthwhile to mention here that the applicant is not using any deep hole blasting with 4 inch holes and further no heavy earth moving machinery (HEMM) was used by the answering respondent before the grant of permission dated 07.07.2023. A true copy of the DGMS Permission dated 01.06.2023 alongwith the permission dated 07.07.2023 are collectively being filed herewith and marked as **Annexure No.5** to this affidavit.
13. That further as per the report dated 14.03.2023, in paragraph no.4 of the said report, provision requiring permissions of DGMS for conducting blasting in mines:-

Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:

(i) Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;

(ii) Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and



(iii) *Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B). However, if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres, prior permission for blasting is required to be obtained under Regulation 164(18) of the MMR 1961 irrespective of the amount of the charge used.*

For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.

In response to the above legal mandate, the answering respondent is not using any of the blasting techniques as mentioned in the sub-para I, II & III and further the answering respondent is only using the 1 inch hole blasting since the grant of DGMS permission dated 27.04.2023 which is permissible and before the grant of DGMS permission dated 01.06.2023 the answering respondent was using manual hand broking technique for mining operations.



14. That it is also worthwhile to mention here that the answering respondent is not using any heavy earth moving machines (HEMM) without deep hole blasting and is only using heavy earth moving machines (HEMM) without deep hole blasting since the grant of permission dated 07.07.2023.
15. That further the answering respondent has been granted permission for deployment of heavy earth moving machinery (HEMM) without deep hole drilling and blasting by way of

permission dated 07.07.2023 as such the answering respondent as on date is having permission for use of heavy earth moving machinery (HEMM). A true copy of the permission dated 07.07.2023 is being filed annexed herewith as **Annexure No.5** to this affidavit.

16. That it is worthwhile to mention herein that in compliance of the order passed by this Hon'ble Court dated 08.02.2024 and updated action report was filed by the Director General of Mines and Safety dated 14.03.2024, wherein the following remarks have been made which has been categorically replied:-

Remarks	Reply by the answering respondent
<p>1- One house and one hut not belonging to the owner of the mine were existed within the lease hold area in west direction. Hutments and houses not belonging to the owner of the mine were also found existed at about 18m and 255m away from the north-west and east boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 215m away from the north boundary of the mine. A College was found existed at about 240m away from the north-west boundary of the mine. Solar panels were found existed at about 150m and 180m away from the west and south boundaries of the mine respectively.</p> <p>N- 215m Temple W- 185m Old mosque and 150 Solar panels NW- 18m Hutments and House, 240m College E-255m Hutments and House S- 180m Solar panels</p>	<p>It is worthwhile to mention herein that no human habitat or human habitation are there within the leased area of the answering respondent and after the order dated 11.03.2023 after reduction of the leased area, there is no human habitation left within the leased area of the answering respondent.</p> <p>It is worthwhile to mention herein that 18 meters away hutment as mentioned in the report dated 14.03.2024 it is categorically replied herein that the same is a shelter and a shed made of black plastic sheet used to shelter the tools and equipments and are resting point for the labourers to have their food and not even any permanent structure ceiling is there.</p> <p>The lease of the respondent is governed by the U.P. Minor Minerals Concession Rules, 2021 wherein as per rule 42(e) there is no human habitant within 50 meters of the leased area as on date.</p>
<p>2- The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north, south and east sides were developed in a single bench of height of about 40m, 32m and 30m respectively, which are more than the stipulated bench height of 6m.</p>	<p>It is categorically replied that the answering respondent is taking the best possible scientific and mechanical techniques and to reduce any human danger the answering respondent is committed and further the benches which are not properly made, it is categorically replied that the same were the left overs of the earlier mining operations done by the erstwhile lease holders.</p> <p>The answering respondent assures that the mining operations will be done in the best of techniques and is always open to adopt the best preventive measures in mining operation and will always adhere to the suggestions and directions by the</p>



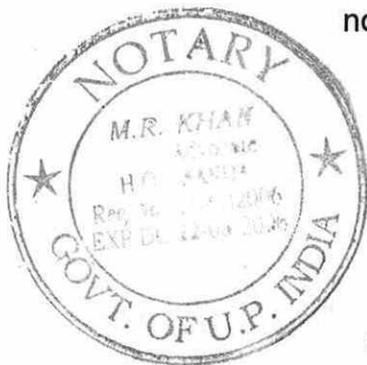
	authorities.
3- Persons employed in the mine were not undergone initial or periodical medical examination.	The answering respondent has prepared a list of workmen who require the initial/periodical medical examination and soon those workmen will be medically examined by a qualified doctor or in a hospital.
4- Persons employed in the mine were not imparted vocational training.	That as a small mining firm, we are currently in the process of arranging vocational training for our workmen. Once we have identified a suitable centre, we will promptly arrange for the vocational training of our workmen. Ensuring the safety and well-being of our employees is a top priority for us, and we are committed to providing them with the necessary training to excel in their roles.

17. The above report dated 14.03.2024 has also been replied by the respondent to the DGMs by way of communication dated 10.04.2024. A true copy of the reply to DGMS dated 10.04.2024 is being filed herewith and marked as **Annexure No.6** to this affidavit.
18. That the answering respondent is ready to undertake any suggestion or remedial steps as and when suggested by this Hon'ble Tribunal or the Director General of Mines and Safety or the U.P. Pollution Control Board or the respondents State authority.

VERIFICATION:

I, the above named deponent do verify that the content of my above affidavit are true to the best of knowledge and belief and there is nothing concealed therefrom.

Verified at Banda on this 25 day of April, 2024.



No. 1224/2025 Page No. _____
SWORN
BEFORE ME
 M. R. KHAN
 NOTARY, BANDA (U.P.)
 R.N. 51 (41) 2006
 04/51x0870

Sabdar
 (Signature)
 M. R. KHAN, T.I. BANDA

7

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

To,
Shri Safdar Ali,
Proponent,
R/o Muhalla- Khunti Chauraha,
Aliganj City, District- Banda, U.P- 210001

Ref. No. 429...../Parya/SEAC/5000/2019

Date: 27 November, 2019

Sub: Terms of Reference for "Building Stone (Khanda, Gitti & Boulder) Mining" at Gata No.-2450, Khanda No.- 03 at Village-Jarar, Tehsil-Naraini, District- Banda, U.P., (Leased Area -2.0 ha.).

Dear Sir,

Please refer to your application/letter dated 20-08-2019 & 31-08-2019 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 24-09-2019 and SEIAA in its meeting dated 04/11/2019.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for "Building Stone (Khanda, Gitti & Boulder) Mining" at Gata No.-2450, Khanda No.- 03 at Village-Jarar, Tehsil-Naraini, District- Banda, U.P., (Leased Area -2.0 ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/41426/2019		
2. File No. allotted by SEIAA, UP	5000		
3. Name of Proponent	Shri Safdar Ali S/O-Late Shri Farzand Ali		
4. Full correspondence address of proponent and mobile no.	R/O-Muhalla-Khunti Chauraha, Aliganj, City & District- Banda (U.P.)		
5. Name of Project	Building Stone, Khandas & Gitti, Boulder Mining Project Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 2450(Khand No.-03)		
7. Name of River	NA		
8. Name of Village	Jarar		
9. Tehsil	Naraini		
10. District	Banda (U.P)		
11. Name of Minor Mineral	Building Stone, Khandas & Gitti, Boulder Mining Project Mining Project		
12. Sanctioned Lease Area (in Ha.)	2.0 ha.		
13. Mineable Area (in Ha.)	2.0 ha.		
14. Zero level mRL	NA		
15. Max. & Min. mrl within lease area	Maximum mRL 192.90 mRL Minimum mRL 163.10 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25° 18' 56.05" N	80° 21' 37.59" E
	B	25° 18' 55.32" N	80° 21' 38.98" E
	C	25° 18' 58.86" N	80° 21' 46.28" E
	D	25° 19' 1.48" N	80° 21' 44.13" E
	E	25° 18' 58.58" N	80° 21' 38.69" E
	F	25° 18' 57.21" N	80° 21' 39.20" E
17. Total Geological Reserves	453668 m ³		
18. Total Mineable Reserves in LOI	20000 m ³ per year		
19. Total Proposed Production (in five year)	100000 m ³		
20. Proposed Production/year	20000 m ³ per year		
21. Sanctioned Period of Mine lease	20 Year		
22. Production of mine/day	66.67 m ³ /day		

②

Safdar

1304

23. Method of Mining	Open cast, Manual/semi-mechanized	
24. No. of working days	300	
25. Working hours/day	8 hours/day	
26. No. Of workers	28	
27. No. Of vehicles movement/day	5-6 Vehicles movement/day	
28. Type of Land	Highly Undulated Stony Scrub.	
29. Ultimate Depth of Mining	6 m	
30. Nearest metalled road from site	MDR 11B about 3.01 km towards East direction from the project site	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.38 KLD
	Suppression of dust	7.20 KLD
	Plantation	0.80 KLD
	Others (if any)	
Total	8.38 KLD (Approx. 8.0 KLD)	
32. Name of QCI Accredited Consultant with QCI No. And period of validity	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/EIA/1619/IA0019 and valid up to December 29,2019	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No.1019/ Khanij -30 dated 15/06/2019	
35. Details of Lease Area in approved DSR	Page No.1, Sr. No.- 12 शुद्धि पत्र पत्रांक- 1374/-30, बाँदा दिनांक: 13/ 08/2019	
36. Proposed CER cost	1,83,600 (3% of the total Project cost)	
37. Proposed EMP cost/ Total Project cost	Total Project cost -33,40,000	
38. Length and breadth of Haul Road	600 m length and 6 m width	
39. No. of Trees to be Planted	100	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR)

for the preparation of EIA.

- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- MOU signed between the project proponent and the consultant should be submitted.
- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- Project proponent should bring KML file at the time of EIA presentation.
- Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.

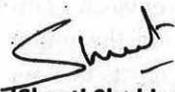
8. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
9. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
10. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
11. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
12. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
13. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
14. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
15. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
16. Certificate from Mining Officer that there is no other mining area exit within 500 m periphery.
17. CER cost to be calculated for individual lease.
18. An intimation regarding conducting the monitoring to be sent to concerned District Magistrate/State Pollution Control Board office/SEIAA.
19. The lab conducting the analysis should be authenticated and registered.
20. Public hearing to be conducted as per EIA Notification, 2006.
21. A copy of document in support of fact that the proponent is the rightful lessee of the mine should be given.
22. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
23. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
24. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
25. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
26. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
27. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
28. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.

29. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
30. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
31. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
32. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
33. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
34. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
35. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
36. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
37. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
38. Description of water conservation measures proposed to be adopted in the Project should be given.
39. Details of rainwater harvesting proposed in the Project, if any, should be provided.
40. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
41. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
42. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.

43. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
44. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
45. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
46. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
47. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
48. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
49. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
50. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
51. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
52. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
53. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
54. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
55. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
56. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
57. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
58. The company must have a system of reporting of non-compliance/violations of environmental norms to the Board of Directors of the company and/ or shareholders or stakeholders at large. This reporting mechanism should be detailed in EIA reports.
59. Consultant should bring raw data at the time of presentation.
60. In surface water quality aquatic study of phytoplankton and zooplankton.
61. The baseline data should be signed by NABL/MoEF&CC accredited analyst.
62. The meteorological data should be site specific.
63. Details of Kachcha haul road to be made motorable. Plan should be submitted.
64. Details of the infrastructure facilities to be provided for the mine workers should be included in the EIA report.
65. Besides the above, the below mentioned general points are also to be followed:-
 - a. Executive Summary of the EIA/EMP Report
 - b. All documents to be properly referenced with index and continuous page numbering.

- c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e. Where the documents provided are in a language other than English, an English translation should be provided.
- f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the P.H. again with the revised documentation.
- i. As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j. The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO. 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

No..... /Parya/SEAC/5000/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Banda.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Safdar Ali,
Proponent,
R/o Muhalla- Khunti Chauraha,
Aliganj City, District- Banda, U.P- 210001

Ref. No. 350/Parya/SEIAA/5000/2019

Date: 05/10/2020 September, 2020

Sub: Environmental Clearance for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).

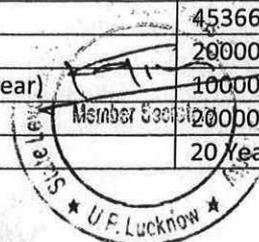
Dear Sir,

Please refer to your application/letter dated 20-08-2019, 31-08-2019, 23-06-2020, 25-06-2020, 06-08-2020 & 10-08-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-08-2020 and SEIAA meeting 01-09-2020.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-2450, Khanda No.- 03, Village-Jarar, Tehsil-Naraini, District-Banda, U.P., (Leased Area -2.0 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 429/Parya/SEAC/5000/2019 dated 27/11/2019.
3. The public hearing was organized on 28/02/2020. Final EIA report submitted by the project proponent on 23/06/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/41426/2019		
2. File No. allotted by SEIAA, UP	5000		
3. Name of Proponent	Shri Safdar Ali S/O-Late Shri Farzand Ali		
4. Full correspondence address of proponent and mobile no.	R/O-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.)		
5. Name of Project	Building Stone, Khanda, Gitti & Boulder Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 2450(Khand No.-03)		
7. Name of River	NA		
8. Name of Village	Jarar		
9. Tehsil	Naraini		
10. District	Banda (U.P)		
11. Name of Minor Mineral	Building Stone, Khanda, Gitti & Boulder Mining Project		
12. Sanctioned Lease Area (in Ha.)	2.0 ha.		
13. Mineable Area (in Ha.)	2.0 ha.		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 192.90 mRL Minimum mRL 163.10 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25° 18' 56.05" N	80° 21' 37.59" E
	B	25° 18' 55.32" N	80° 21' 38.98" E
	C	25° 18' 58.86" N	80° 21' 46.28" E
	D	25° 19' 1.48" N	80° 21' 44.13" E
	E	25° 18' 58.58" N	80° 21' 38.69" E
	F	25° 18' 57.21" N	80° 21' 39.20" E
17. Total Geological Reserves	453668 m ³		
18. Total Mineable Reserves in LOI	20000 m ³ per year		
19. Total Proposed Production (in five year)	100000 m ³		
20. Proposed Production/year	20000 m ³ per year		
21. Sanctioned Period of Mine lease	20 year		



2. Production of mine/day	66.67 m ³ /day	
3. Method of Mining	Open cast, Manual, semi mechanized	
4. No. of working days	300	
5. Working hours/day	8 hours/day	
6. No. Of workers	28	
7. No. Of vehicles movement/day	5-6 Vehicles movement/day	
8. Type of Land	Highly Undulated Stony Scrub.	
9. Ultimate Depth of Mining	6 m	
10. Nearest metalled road from site	MDR 11B about 3.01 km towards East direction from the project site	
11. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.38 KLD
	Suppression of dust	7.20 KLD
	Plantation	0.80 KLD
	Others (if any)	-
Total	8.38 KLD (Approx. 3.5 KLD)	
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NABET/EIA/1619/IA0019 and valid up to 2/09/2020	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1019/ Khanij -30 dated 15/06/2019	
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रांक- 1374/Khanij-30, बाँदा दिनांक: 13/ 08/2019, Page No.1, Sr. No.- 12	
36. Proposed CER cost	1,83,600 (3% of the total Project cost)	
37. Proposed EMP cost/ Total Project cost	Total Project cost -51,20,000	
38. Length and breadth of Haul Road	600 m length and 6 m width	
39. No. of Trees to be Planted	100	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 07-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 01-09-2020 has decided to grant the Environmental Clearance to the title project for collection of 20000 m³ per year in proposed lease area 2.0 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

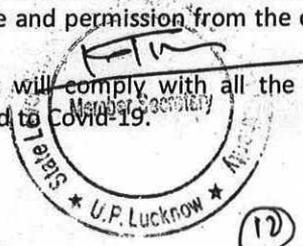
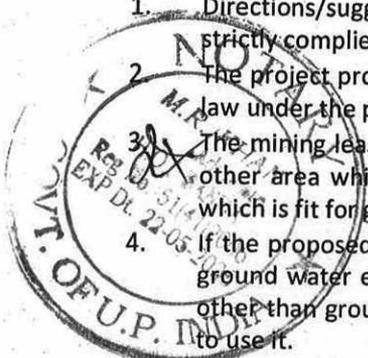
1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board, Central Pollution Control Board once in six months.



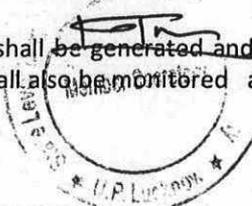
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

B. Specific Conditions:

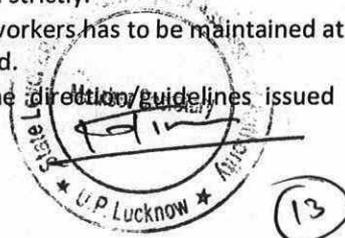
1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.



6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.



28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
32. Top soil/ solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
36. Permission for abstraction of ground-water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
42. Project Proponent shall explore the possibility of using solar energy where ever possible.
43. Commitment towards CER has to be followed strictly.
44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.



Safdar

46. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

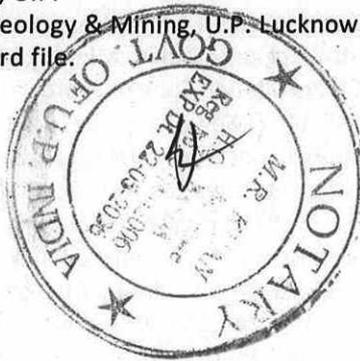


(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5000/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda; U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.



(Ashish Tiwari)
Member Secretary, SEIAA

CATEGORY (STP)

MINING PLAN

(Submitted Under Rule(s) 34 (4) of UP Minor Mineral (Concession) Rules 1963)

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

FOR

JARAR GRANITE (GITTY, KHANDA, BOULDER) MINE.

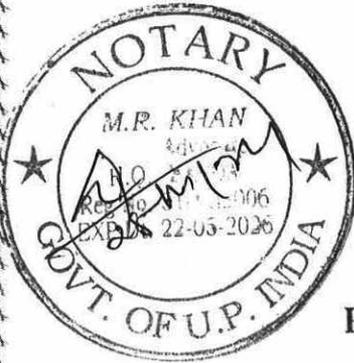
VILLAGE- JARAR,

TEHSIL- NARAINI, DISTRICT -BANDA (UP)

LEASE AREA 2.0HA (FOREST LAND- NH)

GATA NO. 2450 Khand No. 03

MINING PLAN PERIOD - 5 YEAR



LESSEE

SHRI SAFDAR ALI,

S/O-LATE SHRI FARZAND ALI,

R/O-MUHALLA-KHUNTI CHAURAHA,

ALIGANJ, CITY & DISTRICT-BANDA (UP)

Directorate of Geology and Mining, U.P.

APPROVED

with / condition vide letter

No. 765.../MP/16 dated 12/8/18

PREPARED BY

DR. ABDUL RAHMAN

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

DIRECTOR

Dr. Abdul Rahman
27.07.2019

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
खण्ड एवं खनिक में विभाग
2018 लखनऊ

AUTHORISATION LETTER BY THE LESSEE

I, Sufdar Ali, S/o-Late Shri Farzand Ali hereby authorise Dr. Abdul Rahman RQP No.- RQP/UPDGM/No. 004/Year 2018 to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Jarar Granite (Khanda, Gitty, Boulder) Mine, Gata No. 2450 Khand No. 03 over an area of 2.0Hec situated in Village-Jarar, Tehsil-Naraini, District-Banda (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person his following address:



Name of RQP

Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

Address of RQP

House No.- A-8/3, PR, Wali Badar Apartment, Iradat Nagar,

Sitapur Road Lucknow (U.P.)-226016

Phone No.:0522-4078000,

Place: *Banda up*

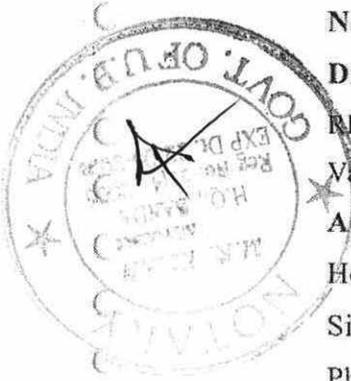
Date: *27.07.2019*

Your's Faithfully

Sufdar Ali
(Sufdar Ali)


Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/18

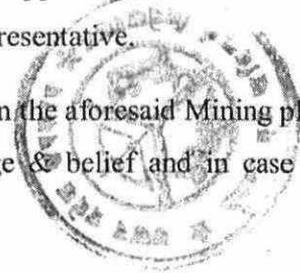
Sufdar Ali



CERTIFICATE

I, Dr. Abdul Rahman hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the applicant will approach the Director General of Mines Safety.
2. It is further certified that the aforesaid Mining plan is prepared as per the copies of the records and documents provided by applicant and information given as per discussions held with applicant his representative.
3. It is also certified that the information's furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.



Place: Lucknow

Date: 27.07.2019

Name of – RQP Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023



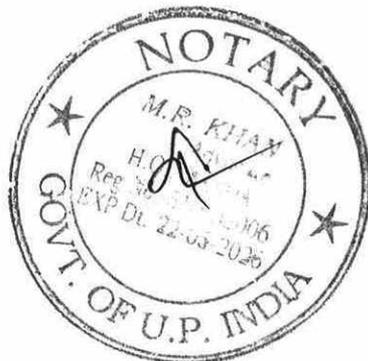
(Signature)
 DR. ABDUL RAHMAN
 RQP/UPDGM/No. 004/2018

Sabdar

CONTENT

CHAPTER NO.	TITLE	PAGE NO.
	INTRODUCTION	1
1.0	GENERAL	2
2.0	LOCATION AND ACCESSIBILITY	3
3.0	GEOLOGY AND EXPLORATION	5
4.0	MINING	9
5.0	BLASTING	16
6.0	MINE DRAINAGE	16
7.0	STAKING OF MINERALS PROJECT AND DISPOSAL OF WASTE	17
8.0	USE OF MINERAL	17
9.0	OTHER	18
10.0	MINERAL PROSESSING	19
11.0	ENVIRONMENT MANAGEMENT PLAN	20
	PROGRESSIVE MINE CLOSURE PLAN	1-9


Dr. ABDUL RAZAQ
RQPIUPDGMIND.0



Sabdar

LIST OF ANNEXURE

S.No.	TITLE	Annexure No.
1.0	COPY OF LOI	1
2.0	COPY OF KHASRA MAP	2
3.0	COPY OF RQP CERTIFICATE	3

LIST OF PLATES

S.NO.	LIST OF PLATES	PLATE NO.
1.0	Location Plan	1
2.0	Key Plan	2
3.0	Surface & Geological Plan	3
4.0	Geological Section	4
5.0	Pit Layout Plan showing development of benches during next 5 Years	5
6.0	Conceptual Plan & Section	6
7.0	Progressive Mine Closure Plan	7



Dr. ABDUL RAHMAN
RQP/UP/DCM/...

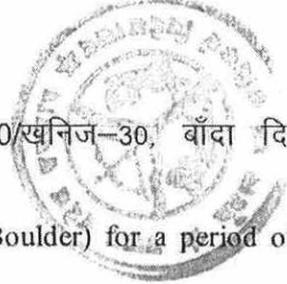
18

Sabdar

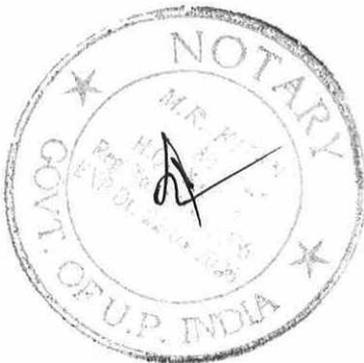
INTRODUCTION

The lease over an area of 2.0ha was granted to Shri Sufdar Ali, S/o-Late Shri Farzand Ali, R/o-Muhalla-Khunti Chauraha, Aliganj, City & District-Banda (U.P.) for Granite (Khanda, Gitty, Boulder) in Village-Jarar, Tehsil-Naraini, District-Banda (U.P.) was submitted on e-tendering portal in the office of District Magistrate, Banda.

District Magistrate has given its consent vide letter no. 820/खनिज-30, बाँदा दिनांक 08/06/2019 for the exploitation of Granite (Khanda, Gitty, Boulder) for a period of 20 years having production capacity 20000cum. Copy of Consent letter (LOI) is enclosed as **Annexure No. 1**. The mining plan is being submitted under rule 34 (4) of minor mineral (concession) Rules 1963.




Dr. ABDUL RAHMAN
RQP/UPDCMIN/0047/EAN/2019



Sabdar

CHAPTER-1

1.0 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

Shri Safdar Ali,
S/o-Late Shri Farzand Ali,
R/o-Muhalla-Khunti Chauraha,
Aliganj, City & District-Banda (U.P.)
No fax & email address facilities is available with lessee.

B) STATUS OF LESSEE: Private Individual

C) MINERAL, OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE:

Granite (Gitty, Khanda, Boulder)

D) Period for which the mining lease is granted: District Magistrate has given its consent vide letter no. 820/खनिज-30, बाँदा दिनांक 08/06/2019 for the exploitation of Granite (Khanda, Gitty, Boulder) for a period of 20 years.

E) Name of R.Q.P. preparing the mining plans:

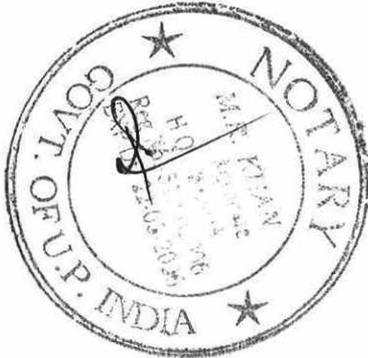
Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

Copy of R.Q.P. registration is enclosed (Annexure No.3).


Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/Year 2018



Safdar

CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

(a) Details of area (with location map):

The lease hold falls in village Jarar which is about 20km from Banda district. Lease area is about 3.0km from MDR-11B & 12km from NH-76. A diversion takes place from village Jarar by mettaled road & is about 0.45kms. The location plan is enclosed as Plate No. 1)

District and State:

Banda, Uttar Pradesh

Taluka:

Naraini

Village:

Jarar

Khasra No./Plot No.

2450 Khand No. 03 Copy of Khasra Map is enclosed Annexure no. 4

Lease Area (Hact.):

2.0 Hec.

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy:

The land is owned by State Govt. & State Govt. has given their consent for the exploitation of khanda Boulders. The lease area is free from forest land

Existence of public road / railway line, if any nearby and approximate distance:

The nearest Railway Station is at Banda Railway Station which is about 18km toward NW direction from lease area.

Latitude and Longitude

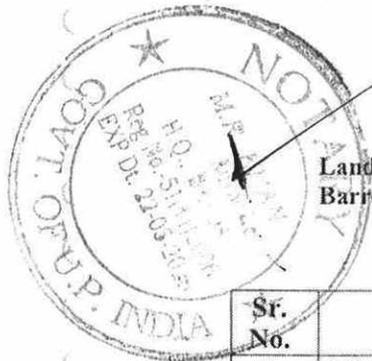
The boundary pillars have been erected at the corners of lease area. The GPS reading of all corner pillars is given below:

Pillar No	N	E
A	25° 18' 56.05"	80° 21' 37.59"
B	25° 18' 55.32"	80° 21' 38.98"
C	25° 18' 58.86"	80° 21' 46.28"
D	25° 19' 1.48"	80° 21' 44.13"
E	25° 18' 58.58"	80° 21' 38.69"
F	25° 18' 57.21"	80° 21' 39.20"

Land use Pattern (Forest agricultural Barren, Barren etc.):

The area exhibits stony topography. It falls under waste land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.063	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-



Sablana

5	Balance undisturbed land	-	-	1.936	-
	Total	-	-	2.0	-

- b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50000. Location map attached showing lease (Plate No. 1)

INFRASTRUCTURAL – FACILITIES:

a) **Roads:**

The lease hold falls in village Jarar which is about 20km from Banda district. Lease area is about 3.0km from MDR-11B & 12km from NH-76. A diversion takes place from village Jarar by metalled road & is about 0.45kms.

b) **Water Supply:**

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose. The average water table level in the region ranges at 25-30m. below the ground level. The mining staff/workers use water from bore well to be dug near the leasehold.

c) **Electrification:**

The village Jarar has electricity connection while lease area is not connected with electricity. Surrounding 5 km village are electrified from the lease area.

d) **Educational – Facilities:**

The village Jarar has a primary school. However, Secondary, Higher Secondary & College educations are at Banda town, which is 10 km away.

e) **Health Service:**

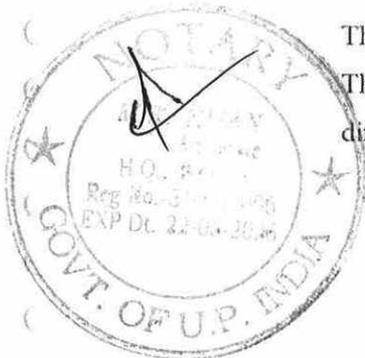
The primary Medical Centre is at village Jarar, Govt. Hospital & Nursing homes are at Banda town.

f) **Postal – Facilities:**

The nearest post office is at Naraini-Banda.

g) **Transport:**

The area is well connected by local bus services, which connects Banda and Jarar Village. The nearest Railway Station is at Banda Railway Station which is about 18km toward NW direction from lease area.



Dr. ABDUL
ROBIUDDIN

Safekand

CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

The general slope of lease area is from NE to SW direction. No seasonal & perennial drainage exists within the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 1m to 2m. The highest and lowest point in the leasehold is 192.90mRL towards NE direction and 163.10mRL towards SW direction. The topography of lease area is shown in Plate No. 3.

REGIONAL GEOLOGY:

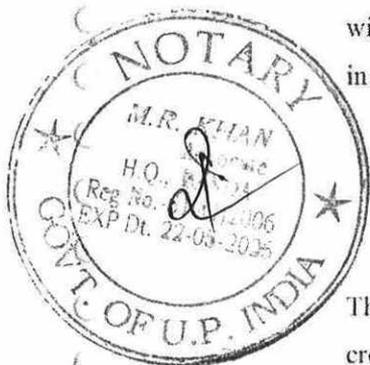
The Bundelkhand Granite Gitty Complex occupies an area of 26,000 sq. km. of which 11,000 sq. km. lies in Lalitpur, Banda, Hamirpur and Banda Distt. of U. P. The granite complex in this region is essentially made of grey and pink granite rocks of granodiorite-adamellite composition with minor occurrences of hornblende diorite, gabbro, grey gneisses. These rocks are intruded by a number of quartz reefs mainly trending in NE-SW and basic dykes in NW-SE directions. The Bundelkhand massif is overlain by rocks of Bijawar and Vindhyan group respectively. The stratigraphic order of superposition is as below:

**GEOLOGY OF THE AREA:**

The area is dominated by medium to fine grained, granite boulders. It usually occurs as boulder concentrations dark grey in colors with porphyritic texture. Veinlets of quartz are also seen with the deposit. The upper layer shows signs of weatherings. Three joints pattern are seen within the lease area as below:

Joints	Direction	Degree
J1	305N	30
J2	240N	60
J3	105N	80

The thin section studies (photomicrograph) shows feldspars with polysynthetic twinning under cross Nicol and quartz showing spectrum of colors at different R.L., under Gypsum plate. At few places alteration of feldspar is noticed. The existence of accessory minerals such as biotitic, hornblende is less.



DR. ABDUL RANJAN
ROPIUPDGM No. 607

Sabdar

DETAILS OF EXPLORATION:**a) Already carried out in the area:**

One trial pit having dimension of 5m x 5m x 5m were dug with in lease area & later on all the trial pits have been converted into mining pits.

b) Proposed to be carried out:

The entire area is consist of stony outcrops and depth of mining pits have reached 1m to 2m & occurrence of Gitty, Khanda is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an interval of 42m & 46m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to four classes:

Proved Reserves (111):

All the Quantities of Sandstone occurring 160mRL below surface ground has been considered as under proved category.

Probable Mineral Reserve (122):

A 5m zone below the proved reserve zone is considered as Probable Reserves.

Feasibility Mineral Resource: (211)

Reserves blocked in barrier ultimate pit limit under proved mineral reserves has been considered as 211.

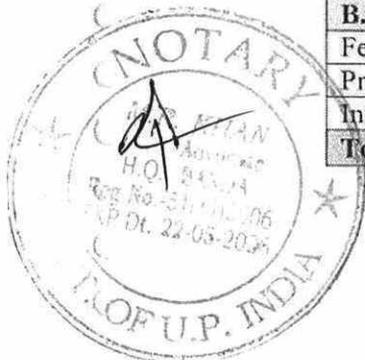
Pre-Feasibility Mineral Resource: (222)

Reserves blocked in barrier ultimate pit limit under probable mineral reserves has been considered as 222.

Summary of Geological reserves is as below:

Classification	UNFC Code	Quantity in cum
A. Total Mineral Reserve		
Proved Mineral Reserve	111	287610
Probable mineral Reserve	121 & 122	64078
B. Total Remaining Resources		
Feasibility mineral Resource	211	75916
Prefeasibility mineral resource	221 & 222	26064
Inferred mineral resource	333	Nil
Total Reserves + Resources		453668

The detailed categorized table of reserves and Resources are shown Table No 1



Dr. ABDUL RANMA
SABZDAR

MINEABLE RESERVE:

Benches of height & width 6m has been drain in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by strike influence to get the volume. The mineable reserve is given in Table No. 2.

Table No. 1

GEOLOGICAL RESERVES**MEASURED MINERAL RESOURCES (331)**

Section Line	Area m2 (111)	Area m2 (211)	Strike Influence (m)	Volume (cum)	
				111	211
1-1'	3411	755	42	143262	31710
2-2'	3138	961	46	144348	44206
Total				287610	75916

INDICATED MINERAL RESOURCES (332)

Section Line	Area m2 (122)	Area m2 (222)	Strike Influence (m)	Volume (cum)	
				122	222
1-1'	897	269	42	37674	11298
2-2'	574	321	46	26404	14766
Total				64078	26064

Table No. 2

MINEABLE RESERVES

Bench Level (mRL)	Face length(m)	Face advancement (m)	Width of benches (m)	Heights of benches (m)	Volume (cum)
186	77	54	6.0	6.0	24948
180	110	77	6.0	6.0	50820
174	147	76	6.0	6.0	67032
168	175	60	6.0	6.0	63000
162	184	54	6.0	6.0	59616
156	129	45	6.0	6.0	34830
Total					300246

Dr. ABDUL RAHMAN
RQPI/UPDGM/No. 007

Satish

25

IInd Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 186mRL shall be flattened & all quantities of Khanda, Gitty, Boulder shall be exploited from bench. A new bench 180mRL shall be opened box cut like manner & advance in all directions. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
186	77	10.71	6.0	6.0	4948
180	110	22.806	6.0	6.0	15052
Total					20000

The layout the pit position & section at the end of the year is shown in Plate No. 5.

IIIrd Year:

The mining faces will open from top to downward and advanced towards north to south direction. 20000cum quantities of Khanda, Gitty, Boulder shall be exploited from bench 180mRL. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
180	110	30.303	6.0	6.0	20000
Total					20000

The layout the pit position & section at the end of the year is shown in Plate No. 5.

IVth Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 186mRL shall be ultimate pit limit & bench 180mRL shall be flattened & all quantities of Khanda, Gitty, Boulder shall be exploited from bench. A new bench 174mRL shall be opened box cut like manner & advance in all directions. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
180	110	23.891	6.0	6.0	15768
174	147	4.798	6.0	6.0	4232
Total					20000

The layout the pit position & section at the end of the year is shown in Plate No. 5.

Vth Year:

Dr. ABDUL RAHMAN
RQPI/UPDGM/No. 001/2018/11

Sabdar

The mining faces will open from top to downward and advanced towards north to south direction. 20000cum quantities of Khanda, Gitty, Boulder shall be exploited from bench 174mRL. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
174	147	22.676	6.0	6.0	20000
Total					20000

The layout the pit position & section at the end of the year is shown in Plate No. 5.

- d) **Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.**

The entire lease hold is gitty out crop having no soil over, therefore generation of waste & soil shall be nil during next five years. All quantities of Gitty, Boulder to be exploited shall be used for making aggregates.

- e) **Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.**

It is an existing mine & mine has been fully developed. The total mineable reserves are 300246cum & with proposed rate of production of 20000cum of Granite (Gitty-Khanda, Boulder) at the end of fifth year, the expected life of mine comes out 15years.

- f) **Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date: One pit was dug in scattered manner with in lease area & all the pits have converted into mining pits.

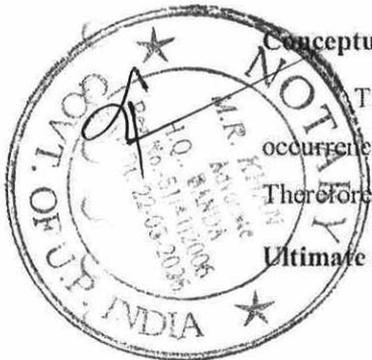
Exploration during plan period:

The entire area is consist of stony outcrops and depth of mining pits have reached 1m to 2m & occurrence of Granite (Gitty-Khanda, Boulder) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Conceptual Period:

The entire area is consist of stony outcrops and depth of mining pits have reached 1m to 2m & occurrence of Granite (Gitty-Khanda, Boulder) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Ultimate shape & size of pit:



(Signature)
Dr. ABDUL RAZVI
REG. U.P. GOV. INDIA

Sabdur

The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 7.5m barrier. Size of the lease hold by the end of conceptual period shall be 1.68ha having length 210m & width 80m & depth 36m.

Conceptual Development:

Mining will be by opencast semi-mechanized mines confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. Details area as follows:

The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

	Pit No	Pit dimension	Shape
As on date	Pit I	30m x 21m x 1m to 2m	Elliptical
At the end of plan period		102m x 80m x 18m	Rectangle
At the end of conceptual Period		210m x 80m x 36m	Rectangle

- i) **Plan period:** One pit will be developed during plan & dimension of pit will be 102m long, 80m wide & 18m deep. The depth of will be confirming to 174mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg. 100000cum of Gitty-Khanda, Boulder shall be generated during plan. Exposures of Gitty, boulder exists with in the entire lease area therefore generation of waste shall be nil. Therefore no such proposal of rehabilitation of benches has been envisaged.
- ii) **Conceptual period:** One pit will be developed during conceptual period & dimension of pit will be 210m long, 80m wide & 36m deep. The depth of will be confirming to 156mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg.

Anticipated life of mine

It is an existing mine & mine has been fully developed. The total mineable reserves are 300246cum & with proposed rate of production of 20000cum of Granite (Gitty-Khanda, Boulder) at the end of fifth year, the expected life of mine comes out 15years.

Waste Management:

As stated earlier that entire lease area consists of gitty out crops & further persists in depth. All the quantities of gitty to be exploited shall be send to crusher plant out side the area. Therefore generation of waste shall be nil & no proposal has been envisaged for its separate dumping.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	0.063	Nil	Nil
End of plan period	0.816	Nil	Nil
End of conceptual period	1.68	Nil	Nil

As stated earlier that total lease area consists of gitty, boulders outcrops & all quantities of Gitty, boulder to be exploited shall be used for making aggregates. Therefore no waste shall be

DR. ABDUL RAHMAN
RQP/UPDGM/No. 004/11/2006
Dt. 22-05-2026



SabdarA

generated & no such proposal has been envisaged for rehabilitation of benches during plan period & at the end of conceptual period shall be left open to accumulate rain water & program.

Pisculture Economics was also worked out for use of land to provide water bodies v/s forming is as below.

The data collected is presented below:

The yield of dhan per hectare or unirrigated land per annum	:	2500 to 3000 kg.
The average value as per present rate at Rs. 6.50/Kg.	:	Rs. 19500/-max.
The yield of wheat per ha. Of irrigated land per annum	:	Rs. 500 kg. max.
The average value as per present rate of Rs. 4.50kg.	:	6750/- max.
Considering that both the crop are obtained, annual earning per ha. :		Rs. 26250/-max.

In case of pisculture is undertaken then about 5000 finger lings (FRY) can be put in 1 ha. Of water body which will yield about 500 to 600 kg. in about 6 months time. A figure of 1000 kg. per ha per year can safely be assumed. This will fetch a minimum of Rs. 1,00,000/- Hence with the development of pisculture about 2.0 to 3.0 lac per annum can be expected. In view of the above, it is proposed that the pit will be left as it is which subsequently will be filed by percolating ground water and rain water. The water can also be used for irrigation purposes.

4.6 Post Mining Land use:

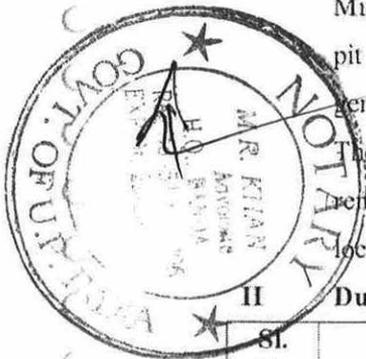
The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	0.063	0.816	1.68
b)	Area fully mined out	Nil	Nil	1.68
c)	Area fully rehabilitated by pisciculture	Nil	Nil	0.20
d)	Area rehabilitated by afforestation	Nil	Nil	Nil

Mining will be done upto 174mRL. After completion of mining the outer periphery of mining pit shall be fenced. During plan period & by the end of conceptual period no waste shall be generated. All quantities of Gitty to be exploited shall be used for making aggregates. Therefore it is not possible to rehabilitate the mined out benches. The mined out pit shall remain open & rain water will accumulate in the pits. A water body in the area will be boon to local people for improving their life style.

II Dump area:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil



Sabdar

During plan period the dump shall be removed & it shall be spread over the haul roads for the maintenance of roads.

III Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	0.001	Nil	Nil
c)	Area under green belt (ie. plantation on area other than dump & backfilled area)	Nil	0.05	Nil

Conceptual Plan & section is shown in Plate No.6

(g) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanised, semi-mechanised, manual):

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by manually. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6m, width 6m with face slope 70°. Approach road having width 5m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore no proposed has been for its separate staking.

i) Extent of mechanization:

The requirement of mining equipment for next 5 years is calculated as below:

The maximum level of annual production planned = 20000 cum or 50000 tonnes (assuming bulk density of Gitty, Khanda, Boulder 2.5) production required assuming 300 working days

$$=50000/300=167MT$$

To meet the required production deep hole drilling with wagon drill shall be carried out. 1 wagon drills shall be deployed to meet the required production. Details of wagon drilling are discussed under chapter-5.

Requirement of Compressors:

Two compressors of about 360 cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
2. Compressor tractor mounted	1	N.A.	Above 360 cfm	-do-	Diesel Compressor

Excavator:

The Applicant shall be deployed required number of tippers on hire basis.

Loading capacity of excavator	-	372 cum x 2.5
Per shift	-	930 tonnes
Operating shift per day	-	930 x 1 = 930 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 930 = 279000 tonnes = 2.79 lac tonnes
Maximum Gitty to be handle per annum	-	50000 tonnes or 0.50 Lac tonnes
Therefore no of excavator required for handling the Gitty, Boulder		= $0.50/2.79 = 0.17$ Say = 1

Requirement of Excavator: is tabulated as below:

Type	Nos	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1 M3	2.220 M	5.582 M	851 L & T	70-80ltrs/day

Requirement of tippers (7 tonners):

Requirement of tippers for the transport of Gitty, Boulder from mine to stack yard, work out as follows:

- i) To & fro journey time: from mine area to stack yard.
To & fro journey on 2.0 Km. mine road @ 10 Km/hr = 12 min.
- ii) Cycle time of Tippers
- | | | |
|----------------------------|---|-----------|
| Scooping and waiting | = | 2 min. |
| Manual loading | = | 30 min. |
| To & fro journey | = | 12 min. |
| Turning and unloading | = | 2 min. |
| Therefore total cycle time | = | 46.0 min. |

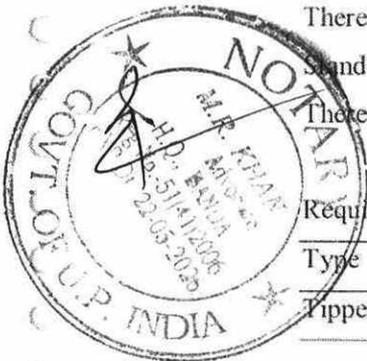
Requirement of Tippers:

Gitty to be transported per day	=	167 MT
Cycle time of Tippers	=	46.0 min.
Therefore round trips per Tipper per hour	=	$167/46 = 3.6$ Say = 4
Average load carried per round trip	=	$7 \times 5 = 35$
Therefore average carrying capacity per Tippers per shift.		
Therefore number of Tippers	=	$167/35 = 4.7$ Say = 5
Standby dumpers @ 25%	=	$5 \times 0.25 = 1.25$
Therefore total requirement of Tippers	=	$5 + 1.25 = 6.25$

Say = 6 Tippers.

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	6	7tonnes	407 Tata	Diesel



CHAPTER – 5

5.0 Drilling:

Drilling of vertical holes is proposed for extraction of rock to control the problem of toes, a provision of 10% sub-grade drilling has been made. Blasting is required to dislodge sand stone rock.

The diameter of blast holes is generally governed by the bench height. The larger the diameter of the hole, the more will be the burden and spacing, which in turn will yield bigger size boulders in the blasted mass. If the shovel size is already fixed, as is the case in this mine, and the boulders are too big for the shovel to load, secondary drilling and blasting for reducing the size of such boulder will have to be increased. On the contrary, the smaller the hole diameter, lesser would be the burden and spacing of holes which means more meterage of drilling for the same excavation. Accordingly for the 6m high benches adopted of drilling for the same excavation. Accordingly for the 6m high benches adopted for this mine, the diameter of blast holes is proposed 100 mm.

The requirement of drills has been calculated as follows:

A) Stone Production:

- | | | | |
|-------|---|---|--|
| i) | Yield per hole with a burden and spacing of 4m x 3m
bench height 6m. and sp. gr of rock 2.5 in tonnes | : | $4.0 \times 3.0 \times 6.0 \times 2.5 = 180$ |
| ii) | Rock mass blasted per day (Considering 300 working
days in a year) | : | $50000/300 = 167\text{MT}$ |
| iii) | insitu rock to be blasted per day for 167 tone production
at 85% recovery, in tonnes | : | $167 \times 0.85 = 142 \text{ tonnes}$ |
| iv) | Length of each hole with a sub-grade drilling of 0.6m | : | 6.6 m |
| v) | Therefore meterage required to be drilled per shift | : | 6.6 m |
| vi) | Assuming 10% extra drilling for tacking the toes total
meterage to be drilled per shift | : | $6.6 \times 1.1 = 7.26\text{m}$ Say 7m |
| vii) | Expected performance of wagon drill in effective 5
hours per shift | : | 25 m. |
| viii) | Therefore number of drills required for required
production | : | $7/25 = 0.28$ |
| ix) | Keeping in view the location of the mine and climatic
conditions, 25% stand by units have been proposed
hence total drills required | : | $0.28 \times 1.25 = 0.35$
Say = 1 No. |

Thus two drills have been provided including one stand-by unit. These units will be tyre-mounted drills of 100 mm dia to drill on 6 m high benches.



Dr. ABDUL RAHMAN
RQPIUPDCMIN, 004/2006

CHAPTER-6

6.0 MINE DRAINAGE:

a) likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1.5m aerial distance towards south west of lease area in crusher side. The top level of the well is 157mRL & water table encountered in the well is about 30 m. deep and the expected depth of water table in the region is about 127mRL. During summers the water table further goes down about 3.0m. and depth of water table will be about 124mRL. In winters, the water table goes down about 2.0m. and expected depth of water level is about 125 mRL During rainy season the water level further rises about 2.0 m. and depth of water level is about 129mRL.

b) Working expected to be 47m above the water table during first five years. During first five years, the mine working will be confined up to 174mRL. Water table will not be interested by mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 174mRL, hence water table will be not be encountered by mining activities during first five years.


Dr. ABDUL RAHMAN
RQPIUPDGM/No. 00/17/2018



CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

- a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:**

As stated earlier, there is no overburden with in lease area. Mining has been proposed for the exploitation of Gitty boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

- b) **Land chosen for disposal of waste with proposed justification.**

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

- c) **Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first five years period.

8.0 USE OF MINERAL:

The Gitty will be used for making the aggregates. The Gitty of lease area is hard, medium to coarse grained greyish in color & porphyritic texture.

(Signature)
Dr. ABDUL RAMMAN
RQP/UPDGM/No. 00000000



CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

- i) Office
- ii) Drinking water shed
- iii) Rest shelter
- iv) First Aid Centre
- v) Store

9b) Employment Potential

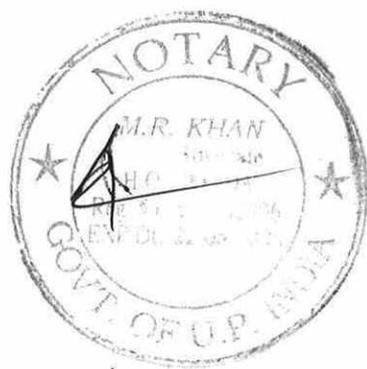
The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	6
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Semiskilled:		
Compressor operator	:	1
Wagon Drill operator	:	1
Un-skilled:		
Piece rated workers	:	15
Total:	:	28



(Signature)
Dr. ABDUL RAHMAN
RQPI/UPDC/MIN. No. 001/2014



CHAPTER-10

10.0 MINERAL PROCESSING:

- a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Gitty terrain there fore, no beneficiation of mineral processing will required for Gitty.

- b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of taqilings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralise any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) Specify quantity and type of chemicals to be used in the processing plant.

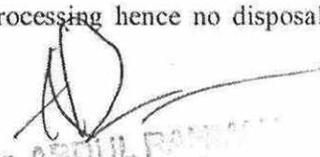
No chemicals will required.

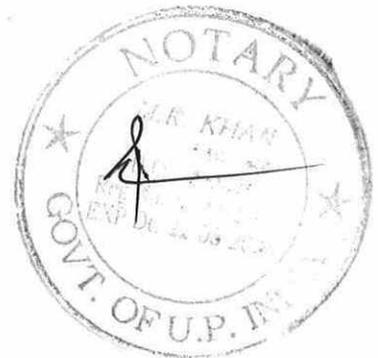
- e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

- f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

No water is required for mining and processing hence no disposal of water and extent for recycling is required.


Dr. ABDUL RAZAQ
RQVUPOGMB.C



CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(I) Land Use:

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.063	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.936	-
	Total	-	-	2.0	-

With in 5 km. area, about 40% of land is used for agricultural purposes. The agriculture fields are about 30 to 40 mts. away from the workings.

(II) Water Regime:

There is no perennial water body in the area. Water table loses its significance in Bundelkhand region due to great depth. The depth of water table is about 30m. below general ground level. The shear zone which allow the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year. The stream in the neighborhood are small & seasonal which join the Pahuj river.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalows are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur with in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the applied area. No wild life is found with in the applied area.

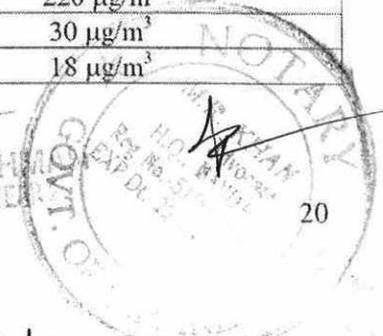
(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO₂, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO₂, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500 µg/m ³	220 µg/m ³
SO ₂	120 µg/m ³	30 µg/m ³
NOX	120 µg/m ³	18 µg/m ³

Dr. ABDUL RAHMAN
ROPIUPDGM/NO. 0947/11



The water quality will not be effected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps are dug in the villages.

(v) **Climatic Conditions:**

a) **Temperature:**

Tropical climate with hot summers, temperatures ranging between 32⁰C to even more than 47⁰C. The winters are cool, recording a drop in temperature from around 12 deg. C to as low as 8deg C.

b) **Rainfall:**

District Banda receives annual rainfall is about 786mm. The maximum rainfall received during monsoon period was June to mid September. The maximum rainfall varies from 500mm. to 550mm. The lowest rainfall was received during the month of November-December.

c) **Humidity:**

The maximum and minimum humidity in morning is 98 and 44 in the month of August and May and in the evening 96 and 25 in the month of August and May.

d) **Wind Velocity :**

The wind velocity 1.6 to 11.3km per Hours

vi) **Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The local inhabitants are bundels, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg Per Acre
Wheat	:	700 Kg per Acre

Dr. ABDUL RAHMAN
RQPIUPDGM/No. 001/YEAR 2018

Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soyabean	:	300 Kg per Acre

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next five years.

(i) Land use:

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or Physiography will be limited to the modification of the slope. The land scape and land use will under go a radical change due to open cast mining. The impact during next five years is limited as benches will be formed on the already degraded land. Besides these benches, roads will also modify the Physiography.

The impact on land use will also be limited. The various modification due to mining allied & activities during next five years is given below:

Activity	Area Occupied (Ha.) During next five years	At the end of conceptual period
Mining and Existing pits	0.816	1.68
Waste dumps	Nil	Nil
Road	Nil	Nil
Infrastructure facilities	Nil	Nil
Afforestation	Nil	Nil
Balance undisturbed land	1.184	0.32
Total	2.0	2.0

(ii) Air Quality:

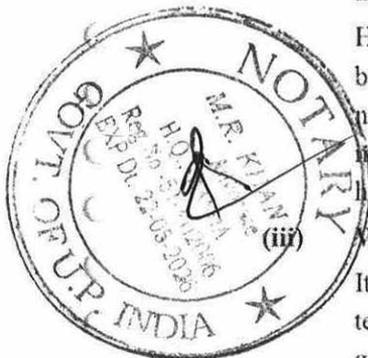
It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers/tractor trolleys air quality will not undergo any significant change.

However the only cause of concern in future will be SPM content. The daily average SPM will be less than 220 microgramme per meter cube. Considering the Semi-mechanized operation for next five years, if safely believed that SPM content will seldom exceed 250 microgramme per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

It has already been mentioned that water table does not have any relevance in Bundelkhand terrain. The water table in this area is found in the shear zone and is about 30 m. below the ground level. The working during next five years is confined in the already broken area hence no impact on water quality will be observed.

(vi) Noise Level:



Dr. Abdul Rauf
RQPI/UPDGM/16

Sablon

It has been explained earlier that proposed mining is of open cast semimechanised. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) **Vibration level:**

It has been mentioned that limited amount of Jack hammer drilling, blasting will be used therefore, no increase in vibration level is envisaged.

(vi) **Water Regime:**

The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated areas so that it will not touch the water regime.

(vii) **Socio-Economics:**

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) **Historical Monuments etc.:**

No historical monuments exist surrounding the lease hold.

(c) **Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).**

- **Temporary storage and utilisation top soil :**

Mining during shall be under taken in rocky terrain having no soil cover generation of top soil shall be nil & no proposal has been given for separate stacking of soil.

II. **Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next five years period:**

During next five years, benches will reach the ultimate pit limit. The entire lease area is devoid of soil cover or waste material. The total exploited Gitty, boulder shall be transported to crusher plant of making aggregates therefore no waste shall be generated. Therefore it shall not be feasible to rehabilitate the benches by plantation.

- **Programme of afforestation yearwise for the initial five years indicating number of plants with name of species, afforested under different areas in Ha.**

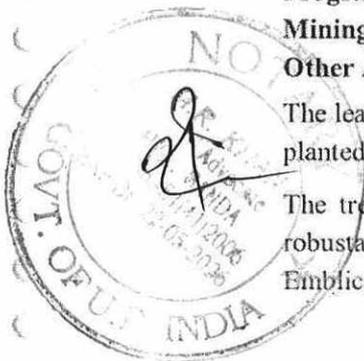
Programme of Afforestation:

Mining Area:

Other Area:

The lease area is marked by large exposure of waste land. 10 samplings of local species shall be planted each year within 7.5m strip.

The tree species recommended are Ficus religiosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactione grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei), Planting should be done in large sized



DT. ABDUL RAHMAN
RORIUPDGMNo. 004/YEAR 2018

90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper wedding etc.
- iii) Healthy tree species will be recommends for plantation.
- iv) Fatal saplings will be replaced with new healthy saplings.
- v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardner or mazdoor should be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.



4. Stabilisation and vegetation of dumps along with interburden dumps management year wise for initial five years:

The entire lease area is Gitty, boulder out crops having no waste, therefore generation of waste during next five years shall be nil & no proposal has been envisaged for its separate.

5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of Gitty, boulder out crops & rain water will accumulate in the mining pits which shall be dumped out. As Gitty, boulder is hard rock therefore erosion/sedimention along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in Bundelkhand plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. Measures for mining adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

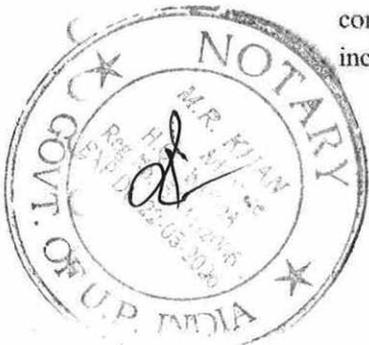
As the proposed method of mining is semi-mechanized open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

No such feature exists within the lease area.

10. Socioeconomic beneficiate out of mining:

The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers dhaba walas etc.



Dr. ABDUL RAHMAN
RQPIUPDCMNo. 0047EAK 2018

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : न 68/खनिज-30, बाँदा

दिनांक : मार्च 11, 2024

“आदेश”

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0-422/2023 अभिषेक शुक्ला बनाम उ0प्र0 राज्य व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 24.11.2024 के अनुक्रम में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-गिरवां, जरर व बड़ोखर खुर्द में उपखनिज गिट्टी/पत्थर के स्वीकृत/संचालित खनन पट्टा नजदीक स्थित आबादी के निकट पाये जाने के कारण इस कार्यालय के आदेश सं0-1047/खनिज-30 बाँदा दिनांक 30.11.2023 द्वारा श्री सफदर अली पुत्र स्व0 श्री फरजन्द अली निवासी मु0-खूँटी चौराहा, अलीगंज, शहर व जिला बाँदा के पक्ष में जनपद बाँदा की तहसील नरैनी स्थित ग्राम-जरर के गाटा सं0-2450 (खण्ड सं0-03) रकबा 2.00 हे0 भूक्षेत्र में गिट्टी/पत्थर के स्वीकृत/निष्पादित खनन पट्टा क्षेत्र से खनन/परिवहन का कार्य अन्य क्षेत्रों के साथ अग्रिम आदेशों तक प्रतिबन्धित किया गया।

उपरोक्त वाद में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 03.10.2023 के क्रम में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ के पत्र सं0-1461/एम0-एन0जी0टी0 वाद/2023 दिनांक 04.12.2023 द्वारा प्रश्नगत प्रकरण में उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-42(e) में उल्लिखित प्राविधानों के अन्तर्गत कार्यवाही किये जाने के निर्देश दिये गये हैं, जिसके क्रम में कार्यालय आदेश सं0-245/खनिज-30, बाँदा दिनांक 30.01.2024 द्वारा कमेटी का गठन करते हुये संयुक्त जांच आख्या उपलब्ध कराने हेतु निर्देशित किया गया। उक्त के क्रम में गठित कमेटी द्वारा उपरोक्त खनन पट्टा क्षेत्र के साथ अन्य क्षेत्रों की जांच दिनांक 20.02.2024 की गयी तथा संयुक्त जांच आख्या सं0-572/खनिज-30, बाँदा दिनांक 23.02.2024 प्रस्तुत किया गया, जिसमें प्रश्नगत खनन क्षेत्र हेतु आबादी से निकट 50 मी0 क्षेत्र में आ रहे रकबा 0.25 हे0 को छोड़कर शेष रकबा 1.75 हे0 भूक्षेत्र पर खनन/परिवहन किये जाने की आख्या प्रस्तुत की गयी है।

अतः उपरोक्त समस्त तथ्यों को दृष्टिगत कार्यालय आदेश सं0-1047/खनिज-30 बाँदा दिनांक 30.11.2023 द्वारा खनन/परिवहन पर लगे प्रतिबन्ध को हटाते हुये आबादी के 50 मी0 क्षेत्र में आ रहे रकबा 0.25 हे0 को छोड़कर/प्रतिबन्धित करते हुये शेष रकबा 1.75 हे0 भूक्षेत्र पर संलग्न संशोधित जियोकोआर्डिनेट्स के अनुसार खनन/परिवहन की अनुमति प्रदान की जाती है तथा पट्टाधारक श्री सफदर अली पुत्र स्व0 श्री फरजन्द अली निवासी मु0-खूँटी चौराहा, अलीगंज, शहर व जिला बाँदा को निर्देशित किया जाता है कि संशोधित जियोकोआर्डिनेट्स व क्षेत्रफल पर खनन/परिवहन कार्य नियमानुसार करना सुनिश्चित करें।

(दुर्गा शक्ति नागपाल)
जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. अपर जिलाधिकारी (वि0/रा0), बाँदा।
4. पुलिस अधीक्षक, बाँदा।
5. उपजिलाधिकारी, नरैनी।
6. पुलिस क्षेत्राधिकारी, नरैनी।
7. खान अधिकारी, बाँदा।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बाँदा।
9. पट्टाधारक श्री सफदर अली पुत्र स्व0 श्री फरजन्द अली निवासी मु0-खूँटी चौराहा, अलीगंज, शहर व जिला बाँदा को उपरोक्तानुसार अनुपालनार्थ प्रेषित।



जिलाधिकारी,
बाँदा।

Subdars



उत्तर प्रदेश UTTAR PRADESH

शपथ-पत्र

92AE 846658

समक्ष- श्रीमान् जिलाधिकारी/खनिज अधिकारी महोदय,
जनपद-बौदा (उ०प्र०)।

शपथकर्ता सद्दर अली पुत्र स्व० फरजन्द अली निवासी मोहल्ला-खूटी चौरहा अलीगंज शहर
व जिला बौदा हस्वजैल है।

शपथकर्ता शपथपूर्वक निम्नलिखित बयान करता है कि:-

1. यह कि शपथकर्ता उपरोक्त पते का निवासी है।
2. यह कि शपथकर्ता जनपद बौदा की तहसील नरैनी के ग्राम जजर के गाटा सं०-2450 (खण्ड सं०-03) रकबा 2.00हे० क्षेत्र में गिट्टी/पट्टा/खनन/परिवाहन आदि का पट्टा धारक है।
3. यह कि शपथकर्ता का पट्टा आबादी के पास होने के कारण जिलाधिकारी के आदेश पत्राक सं०-1047/खनिज-30, बौदा दिनांक 30.11.2023 के अन्तर्गत कार्य प्रत्यक्ष/परोक्ष रूप से बन्द कर दिया गया था।
4. यह कि शपथकर्ता खनिज नियमावली के अन्तर्गत खनन आदि का कार्य करेगा। विभाग द्वारा इसमें जो भी सीमा क्षेत्र की कटौती की जायेगी उसपर मुझ शपथकर्ता को कोई आपत्ति नहीं है।
5. यह कि शपथकर्ता विभागीय नियमों और शर्तों के अनुसार कार्य करने को तैयार है।
6. यह कि शपथपत्र की दफा-1 लगायत 5 मेरी निजी जानकारी में सही व सच है।

स्थान-बौदा

दिनांक:-

9375

S.No. ... Page No. ... 276-277

SWORN
BEFORE ME

26-2-2024

ABHAY TRIPATHI
NOTARY BANDA

शपथकर्ता

Sabdar

I Know ... 21/02/2024

Sabdar

9
26-2-2024



1346

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831. Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181856/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2023

Date: 20/04/2023

To,

M/s

SAFDAR ALI

GATA No. 2450, KHAND No. 03, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA, 210129

Application Id- 20591211

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SAFDAR ALI located at GATA No. 2450, KHAND No. 03, LEASE AREA 2.0 Hac., Vill. JARAR, Teh. NARAINI, BANDA, 210129. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SAFDAR ALI granted for the period from 20/04/2023 to 31/12/2027 and valid for manufacturing of following products.

Table with 4 columns: S No, Product, Quantity, Unit. Row 1: 1, Building Stone (Khanda, Boulder, Gitti), 20000, Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 4 columns: Kind of Effluent, Quantity(KLD), Treatment facility, Discharge point. Row 1: Domestic, 1.0 KLD, Septic Tank, Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

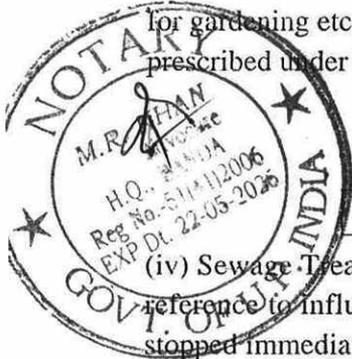
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

Table with 3 columns: S.No., Parameter, Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.



Handwritten signature and number 45

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Gitti).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

Essential documents to be submitted by the Industry/Unit as Applicable :-



Sabdar

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

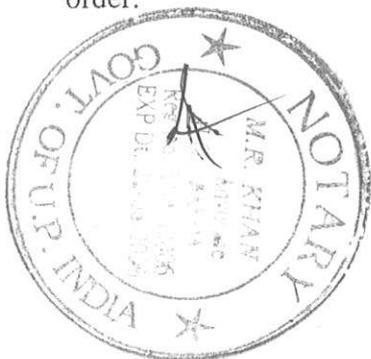
General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Sabdar

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Gitti) - 20000 Cu Meter/Year by opencast and semi mechanized mining in 2.0 hectare leased area at GATA No. 2450, KHAND No. 03, Vill. JARAR, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 358/Parya/SEIAA/5000/2019 dated 05.10.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda, Boulder, Gitti) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.



RAJENDRA
SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.04.25 10:40:40
+05'30'

Chief Environmental Officer (circle-2)

Sabzland

RS

1350

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.04.25 10:40:53 +05'30'
Chief Environmental Officer (circle-2)



Sabchara

1351



भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महाविदेशालय
Directorate-General of Mines Safety



NO: 51249728|NZ|Varanasi Region|Perm|2023|255200

Varanasi, Date: 07/07/2023

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री सफदर अली पुत्र स्व० फरजन्द अली

मालिक: जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) खदान

निवासी: मुहल्ला खूंटी चौराहा, अलीगंज, शहर व

जिला-बांदा – 210001 (उत्तर प्रदेश)।

श्रम पहचान संख्या (LIN) :- 2246235715

विषय: Application for permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961, for deployment of Heavy Earth Moving Machineries (HEMM) **without deep hole drilling & blasting** at **Jarar Granite (Gitti, Khanda, Boulder) Mine** (Gata No. 2450, Khand No.-03, Area-2.00 Hect.) belonging to Shri Safdar Ali.

महोदय,

Please refer to your online application ID: 255200 dated 29.03.2023 on the above subject, enclosing therewith Surface Plan No. MBA/2023/35, dated 18.03.2023 and Director of Geology & Mining, Govt. of UP's letter No. 765/MP/16 dated 13.08.2019 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby permit you for deployment of Heavy Earth Moving Machineries (HEMM) **without deep hole drilling & blasting** at Jarar Granite (Gitti, Khanda, Boulder) Mine (Gata No. 2450, Khand No.-03, Area-2.00 Hect.) belonging to Shri Safdar Ali **by deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting in the area bounded by points 1, 2, D, C & 1 as shown on the enclosed Surface Plan No. MBA/2023/35, dated 18.03.2023, subject to the following conditions strictly being complied with:**

1. GENERAL

1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.

Safdar Ali

1352

1.2. No deep hole drilling and blasting shall be conducted in the mine without obtaining separate permission for the purpose under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961.

1.3 (a) **No blasting shall be conducted in the mine within the danger zone of 300m from any permanent building or structure not belonging to the owner without obtaining permission under Reg.164 (1A) (C)& (1B)(a) of the Metalliferous Mines Regulations, 1961**, except with the aggregate maximum charge in all the holes fired at one time not exceeding two kilograms or with the maximum charge of two kilograms in each hole if the blasting is done with delay detonators or other means and there is delay of at least half a second between the successive shots fired. Provided that if the shortest distance from the place of firing to any part of such structures is less than 100 m, irrespective of the amount of the charge, no blasting shall be done except with a permission obtained from this Directorate for the purpose. To ensure compliance of the above restrictions, shot holes compatible for not more than 32 mm diameter explosive cartridges shall be used within the danger zone.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

1.4 No blasting in the mine shall be carried out within 300m of public/village roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop barrier shall be provide on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear after blasting is obtained.

1.5 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, dwelling, residential areas, temple and structures belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.6 The owner shall indemnify occupants/owners of the houses/ dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.7 No work shall be carried out in the mine beyond daylight hours.

1.8 No working shall be made or extended within 45 m of any building/structure of permanent nature not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961

1.9 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, nallah, etc without obtaining permission in writing form this Directorate under Regulation 127 of the Metalliferous Mines Regulations,1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.10 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable point and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.11 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.12 Travelling roads for maunual work persons separate from the haul roads shall be provided in the mine.

1.13 This Directorate shall be informed as soon as the mining operations are commenced in accordance this condition governing and intimation about temporary discontinuance or completion of mining operations shall and be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

Sabtekm

2.1 Height and Width of Benches**1353**

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 The quarrying operation shall be conducted from top downwards only and no men & machines shall be deployed at the bottom of high bench if any.

2.1.3 Width of any bench shall not be less than (i) **the width of the widest machine plying on the bench plus 2.0 metres**, or (ii) **three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench**, or (iii) **the height of the bench**, whichever is more.

2.1.4 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.

2.1.5 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.7 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than **"three times the width of the largest vehicle plus 5.0m"** plying on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than **"2 times the width of the largest vehicle plus 3.0m"** plying on that road. The lanes shall be **separated by a strong divider** for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment **not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it**, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

Sabla A

1354

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2(a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

3.0 SUPERVISION

3.1(a) **A person, possessing at least a Second Class Mine Manager's Certificate of competency,** duly authorized under Regulation 34 (6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMMs operation.

(b) **This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.**

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The aggregate horse power of the machinery used in such opencast workings of the mine shall not exceed 500. As per the approved Mining Plan of this mine, number of excavators to be required in this mine is 1. Hence, not more than one excavator with total horse power not exceeding 200 and equipment attached there to shall be deployed in the mine.

3.4 The Manager and the Mine Foremen appointed if any shall in particular –

(a) make frequent inspections of the areas placed under his charge, check any unsafe conditions/ practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,

(b) not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,

(c) ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,

Sabdana

1355

- (d) ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,
- (e) ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,
- (f) frame a "Code of Traffic Rules & Procedures" for movement of HEMM, and of "Code of Practice" for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.
- (g) ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as may be applicable.

3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

- (a) inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.
- (b) not allow any machine, equipment to be used, if it is found defective.
- (c) ensure that every machine/equipment is used in a safe and efficient manner
- (d) ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/ equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) **Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition.** The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details -

- i. that the brakes and horn or other warning devices are in working order,
- ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.
- iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.

SabdarA

1356

iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2(a) Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; **"Out of Service, Do not Use"** and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6(a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

5.0 DRILLING OF HOLES FOR BLASTING

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

(a) all hose connections are in order; and,

(b) the drill is in safe working condition and all safety devices are in place and functional

(c) persons keep clear of the drill and drill stem while the drill is in motion;

(d) persons do not work under suspended tools when tools are removed from the holes,

(e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

Sabdar

1357

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS

6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.

6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.

6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

6.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

(b) The operator shall keep the cab window clean so as to ensure clear vision at all times.

(c) The operator shall not operate the machine when persons in proximity may be endangered.

(d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

6.8 Before leaving the machine, the operator shall lower the bucket to the ground.

6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorised person to ride on the machine.

6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.

6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.

SabdarA

1358

6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.

6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

7.1 Every truck/tipper shall be provided with following safety features:

- (a) efficient fail-safe service brake, and a parking brake,
- (b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,
- (c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,
- (d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,
- (e) a substantially strong cabin guard extension over the driver's/operator's cabin,
- (f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position
- (g) rear view mirrors of adequate size on either side of the vehicle,
- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,(i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,
- (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
- (m) retro reflective reflectors on all sides,
- (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,
- (o) propeller shaft guard,
- (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
- (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

Sabdar

7.3 Every truck/tipper shall be operated by **1359** competent person authorized in writing by the manager herein called the 'operator/driver'.

7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.

7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details :

- (i) that all brakes, speed retarder, and steering system are in proper working order;
 - (ii) that proper seat and seat belt is provided on driver's/operator's seat
 - (iii) that all safety features and warning devices are in working order;
 - (iv) that rear view mirrors are provided;
 - (v) that all lights are in working order, if the vehicle is required to work after day-light hours.
- (b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.
- (c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.
- (d) The driver shall keep the cab window clean so as to ensure clear vision at all times.
- (e) The driver shall ensure that parking brake is on, before stopping the engine.
- (f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.
- (g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.
- (h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.
- (i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.
- (j) The driver shall not drive '*nose to tail*' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.
- (k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.
- (l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.
- (m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

Sabhar

1360

7.6 Sufficient stop blocks shall be provided at every dumping point and these shall be used on every occasion, material is dumped.

7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.

8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

9.0 TESTING OF BRAKES

9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST:** The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST:** The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

SabdarA

1361

9.2 A record of every such test carried on every tipper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos. 36/1972, 03/1981 and 04/2012 i.e. Service brake, Retard brake, parking brake and steering shall to be tested with accelerating the engine to 1400 RPM, 1300 RPM, 1200 RPM and 1000 RPM respectively.

10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

11.0 PRECAUTIONS AGAINST DUST

11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

13.0 GENERAL

13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

Safdar

1362

13.5 Stipulations of circulars applicable for sub 13.6 opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

14.0 Please note that this permission is subject to the following additional conditions:

14.1 In the event of any change in the circumstances connected with this permission/exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

15.0 Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter or validity of lease period whichever is earlier..

Your Faithfully



SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.



Sabdar

1363



ईमेल/डॉक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं: 0542-2284911

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या s 29013/BN-27/वा०क्षे०(उ०अं०)/2023/ बांदा/ 1068

वाराणसी, दिनांक 27.04.2023

प्रेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

✓ श्री सफदर अली पुत्र स्व० फरजन्द अली
मालिक: जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) खदान
निवासी: मुहल्ला खूटी चौराहा, अलीगंज, शहर व
जिला-बांदा - 210001 (उत्तर प्रदेश)।
श्रम पहचान संख्या (LIN) :- 2246235715

Sub: Appointment of Manager at Jarar Granite (Gitti, Khanda & Boulder) Mine, Gata No. 2450 (Khand No. 03), Area-2.00 Hect. of Shri Safdar Ali, mine located at Village- Jarar, Tehsil-Naraini, Dist.-Banda (U.P.) - Regarding.

Dear Sir,

Please refer to your notice in Form-I of First Schedule, dated 18.01.2023 to this Directorate in connection with your Jarar Granite (Gitti, Khanda & Boulder) Mine, Gata No. 2450 (Khand No. 03), Area-2.00 Hect., on the above mentioned subject.

Information furnished in Form-I of First Schedule regarding appointment of **Shri Saral Tiwari, holder of Second Class Manager Certificate** (Cert. No. SMR-E/8059, dated 17.11.2022) as manager of mine have been noted in this Directorate.

However, you are directed to strictly ensure that –

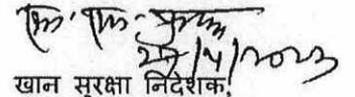
- (i) Provisions of the Mines Act, 1952, Metalliferous Mines Regulations (MMR), 1961 and the rules made under the act are strictly complied with;
- (ii) All mining operations in the mine are kept stopped during absence of the manager from mine on account of leave or otherwise;
- (iii) No heavy earth moving machinery (HEMM) or deep hole blasting are used in the mine without obtaining permission under Regulation 106(2)(b) of MMR, 1961, and
- (iv) No blasting is carried out in the mine –
(a) except by a blaster duly appointed for the purpose by the owner as required under Regulation 160(2) of MMR, 1961.



Safdar

- (b) Where any part of a public road or railway lies within the danger zone, unless two persons are posted, one in either direction at the two extreme points of such road or railway which fall within the danger zone who have, by an efficient system of telephonic communication or hooter or loudspeakers or other means approved by the Chief Inspector or Regional Inspector intimated clearance of traffic to the blaster and have also warned the passers by, and the vehicles also, if any, which have passed by such road or railway.
- (c) within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m of any permanent surface structure not belonging to the owner.

भ व दी य



खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी



Sabdar

EU139125928IN IVR:6985139125928
SP 1365
Count: 03/04/2024, 14:21
To: DIRECTOR OF MINES, VARANASI
PIN: 221002, Varanasi Cantt HO
From: SAFDAR ALI, BANDA
Wt: 20gms
Amt: 41.30 (Cash) Tax: 6.30
<Track on www.indiapost.gov.in>

India Post

Date: 10.04.2024

To,
**The Director of Mines Safety,
Varanasi Region, Varanasi**

Subject: Violations pointed out by Shri K. Jeevan Kumar, Dy. Director of Mines Safety Varanasi Region, Varanasi, during their inspection on 26/02/2024 at Jarar Granite (Gitti, Khanda, Boulder) Mine, Gata No. 2450, Khand No. 3, Area 2 Ha., (LIN: 2246235715) of Shri Safadar Ali, Village- Jarar, Tehsil- Naraini, District- Banda (Uttar Pradesh).

Reference: - Letter No. S29013/V.R.(N.Z.)/ BN-27/2024/Banda/573, dated 07.03.2024

Respected Sir,

We would like to acknowledge the receipt of your letter regarding the above-captioned subject. We have thoroughly reviewed the violations that were pointed out and would like to provide you with a point-by-point reply/compliance on the matter: -

S. No.	Violation	Compliance Status
1.0	Rule 29B of Mines Rules, 1955: The persons employed in the mine were not undergone initial or periodical medical examination.	We wanted to inform you that we have prepared a list of workmen who require the initial/periodical medical examination. We are currently in the process of finding a qualified doctor to complete these examinations. Kindly provide us with 45 days to ensure that all workmen undergo the necessary medical examinations. Your cooperation in this matter is greatly appreciated.
2.0	Rule 6 of MVTR, 1966: The persons employed in the mine were not imparted vocational training.	As a small mining firm, we are currently in the process of arranging vocational training for our workmen. Once we have identified a suitable centre, we will promptly arrange for the vocational training of our workmen. Ensuring the safety and well-being of our employees is a top priority for us, and we are committed to providing them with the necessary training to excel in their roles.

Submitted the same for your kind perusal and order.

Thank you for your attention to this matter. We remain committed to upholding the highest standards of compliance within our organization and look forward to your guidance.

Thanking you,

Yours faithfully,

Safdar Ali

Safdar Ali
Mines Owner
Jarar Granite (Gitti, Khanda, Boulder) Mine
District- Banda (Uttar Pradesh)



Safdar Ali